



2026:DHC:342



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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of Decision: 15.01.2026

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BAIL APPLN. 4873/2025, CRL.M.A. 37547/2025 &
CRL.M.(BAIL) 2490/2025

NITIN KUMARPetitioner

Through: Mr. Shashank Pachouri and Mr.
Akash Ranjan Srivastava, Advocates

versus

THE STATE NCT OF DELHIRespondent

Through: Mr. Sanjeev Sabharwal, APP for State
with ASI Sunil, PS Karawal Nagar

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

1. The accused/applicant seeks anticipatory bail in case FIR No.327/2025 of Karawal Nagar for offence under Section 118(1)/3(5) of BNS.

2. Broadly speaking, the allegation against the accused/applicant is that the complainant *de facto* was assaulted on the fateful night by 3-4 boys including 'Javali ka Pandit' and at behest of accused Rahul, one of those boys inflicted injury on cheek of the complainant *de facto* with some pointed object after which the assailants fled away.



3. It is contended by learned counsel for accused/applicant that admittedly, the accused/applicant and the complainant *de facto* reside in the same locality; and that being so, had the accused/applicant been part of assailant group, it is not believable that the complainant *de facto* would not have mentioned the accused/applicant by name. Further, it is pointed out that according to MLC, the complainant *de facto* was under influence of alcohol.

4. Learned APP assisted by IO/ASI Sunil fairly admits that there is no other incriminating evidence against the accused/applicant.

5. By detailed order dated 16.12.2025, the accused/applicant was granted interim protection from arrest by the predecessor bench.

6. Considering the above circumstances, I find no reason to deprive the accused/applicant liberty.

7. The anticipatory bail application is allowed and it is directed that in the event of his arrest, the accused/applicant shall be released on bail, subject to his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the IO/SHO concerned. Pending applications also stand disposed of.

**GIRISH KATHPALIA
(JUDGE)**

JANUARY 15, 2026/*as*